DELHI LEGISLATIVE ASSEMBLY <u>REVISED LIST OF BUSINESS</u> Tuesday, 30th June, 2015/ 09 Ashad 1937 (Saka) 2.00 P.M.

1. <u>Question Hour:</u>

Starred Questions as shown in the separate list to be asked and replies given.

2. <u>Special Mention (Rule-280):</u>

The following Members to raise matters under Rule-280:

- 1. Col. Devender Sehrawat
- 2. Sh. Avtar Singh Kalka
- 3. Sh. Rajesh Rishi
- 4. Sh. Somnath Bharti
- 5. Sh. Nitin Tyagi

- 6. Sh. Jarnail Singh (Rajouri Garden)
- 7. Ms. Sarita Singh
- 8. Sh. Vijender Gupta
- 9. Sh. Saurabh Bhardwaj
- 10. Sh. Rajender Pal Gautam

3. <u>Papers to be laid on the Table</u>:

I. Sh. Manish Sisodia, Deputy Chief Minister to lay the copies of the following :-

- i. Appropriation Accounts for the year 2013-14.
- ii Finance Accounts for the year 2013-14.
- iii. Report of the Comptroller & Auditor General of India for the year ended 31st March 2014.
- II. Sh. Gopal Rai, Minister of Transport to lay the copies of following Reports:-

i. Notification No.F.Sectt./11/75/TPT/1997/P-III/04 dated 7th January, 2014 regarding "The Red Light with flasher can be sued while the specified high dignitary is on duty and not otherwise" in the National Capital Territory of Delhi.

ii. Notification No.F.21/60/Secy/STA/2009/16 dated 30th January, 2014 regarding "Re-Constitutes the STA in the national Capital Territory of Delhi.

iii. Notification No.F19(95)Tpt./Sectt./2010/54 dated 4th march, 2014 regarding "Amendment of Section 115 (Essential Service Vehicles passage)".

iv. Notification no.F.5/PA/Secry/STA/2013/97 dated 22nd may, 2014 regarding "Officers to whom authority is conferred to compound the offence under the Carriage by Road Act, 2007".

v. Notification No.F.10(118)/AS/STA/Tpt./2013/106 dated 28th May, 2014 regarding "Constitution of State Transport Appellate Tribunal".

vi. Notification No.F.25901)2007/Tpt/Ops/103 dated 2nd June, 2014 regarding "Allotment of registration mark of choice/fancy Registration marks".

vii. Notification No.F.No.17(102)plg./Tpt/2007/525 dated 17th June, 2014 regarding "Constitutions and function of District Road Safety Committees".

viii. Notification No.F.Sectt./11/75/Tpt./1997/Part-I/175 dated 28th August, 2014 regarding "Red Light the words multi coloured, blue or white shall be substituted".

ix. Notification No.F.19(38)/Tpt/Sectt./2011/176 dated 28th August, 2014 regarding "wearing of Helmet for women".

x. Notification no.F.DC/OPS/Tpt/285/2014/232 dated 24th November, 2014 regarding 'Smart Card (Registration of vehicles)''.

xi. Notification No.F.DC/ARU/TPT/245/2014/PART-II/269 dated 11th December, 2014 regarding "Prohibits and plying and Idle parking of E-rickshaws in 236 roads in Delhi/New Delhi".

III. Sh. Satyender Jain, Minister of Power to lay the copies of following Reports:-

i. Delhi Electricity Regulatory Commission (Appointment of Consultants) (Amendment) Regulations, 2014.

ii. Delhi Electricity Regulatory Commission (Demand Side Management) Regulations, 2014.

iii. Delhi Electricity Regulatory Commission (Net Metering for Renewable Energy) Regulations, 2014.

iv. 13th Annual Report of Indraprastha Power Generation Company Ltd. for the year 2013-14.

v. 13th Annual Report of Pragati power Corporation Ltd. for the year 2013-14.

4. Consideration and Passing of Bills:

Shri Manish Sisodia, Deputy Chief Minister to move that "THE DELHI VALUE ADDED TAX (2nd AMENDMENT) BILL, 2015 (Bill No. 08 of 2015)" introduced on 29th June 2015 be taken into consideration. Also to move that the Bill be passed.

5. Motion Under Rule-107:-

Sh. Jarnail Singh (Rajouri Garden) to move the following Motion:

This House strongly condemns the Sikh genocide happened 30years back in November 1984 and pays homage to the people killed. This House also expresses its resentment that the victims are still knocking about from pillar to post for the want of Justice and are still waiting for it.

This House requests the Govt. of India that cases be registered under appropriate sections of IPC after taking cognizance of the affidavit of Sh. Abhishek Verma against Jagdish Tytler in which he has disclosed that the latter had influenced the evidences and sent crores of Rupees through Hawala. Apart from it, immediate action be taken against the culprits. The SIT constituted in this regard should timely submit its report and the Delhi Police should open the closed cases and an impartial agency should investigate into the matter and the compensation of the victims be disbursed as soon as possible.

6. <u>Short Duration Discussion:</u>

I. Sh. Vijender Gupta

to initiate discussion on the problems faced by the Municipal Corporations due to non co-operation by the Delhi Government.

II. Ms. Alka Lamba

to initiate discussion on the situation arising out of increasing pollution level and deteriorating environmental standards in Delhi.

III. Sh. Madan Lal

to initiate discussion regarding harassment of the general public due to the inefficient Municipal Corporations.

7. <u>Discussion on Annual Budget (2015-16)</u> :

Further discussion on Annual Budget (2015-16) presented by Sh. Manish Sisodia, Hon'ble Deputy Chief Minister on 25th June, 2015.

8. <u>Consideration & Passing of Demand for Grants :-</u>

Consideration and passing of the Demand for Grants presented by **Sh. Manish Sisodia**, Hon'ble Deputy Chief Minister for the year 2015-16.

9. Appropriation (No. 2) Bill, 2015:-

Hon'ble Deputy Chief Minister to introduce the Appropriation (No. 2) Bill, 2015 (Bill No. 07 of 2015) with the leave of the House. Also to move that the Bill be considered and passed.

Delhi 30th June, 2015 P.R. Meena Secretary